

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 580

TO BE ANSWERED ON Friday 04 February 2022

Professional Misconduct By Notaries

***580. SHRIMATI CHINTA ANURADHA:
SHRI N. REDDEPPA:**

Will the Minister of LAW AND JUSTICE be pleased to state:-

- (a) the current procedure for the public to register complaints against professional misconduct of Notaries; and
- (b) whether the Government plans to introduce online grievance/complaint redressal mechanism to receive complaint/grievances from general public against professional misconduct of Notaries, if so, the details thereof?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

- (a) In terms of Rule 13 of Notaries Rules, 1956 an inquiry into the professional and other misconduct may be initiated either *suo-motu* by appropriate Government or on a complaint received in Form –XIII appended to the Notaries Rules, 1956.
- (b) At present there is no proposal under consideration to introduce online grievance/complaint redressal mechanism to receive complaint/grievances from general public against professional misconduct of Notaries.